

20th July, 2005

Notification No. 61 /2005-Customs (N.T.)

In exercise of the powers conferred by sub-section (1) of section 4 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby appoints Commissioner of Customs, Bangalore, to be the Commissioner of Customs (Sea port - Import), Custom House, Chennai and Commissioner of Customs (Air Cargo Complex), Meenambakkam, Chennai, for the purposes of adjudicating the matters relating to Show Cause Notices pertaining to M/s ITI Ltd, Dooravaninagar, Bangalore and Others, issued, vide, F. No. S/IV/26/04(Chennai Sea)/A, dated the 21st February, 2005 and F. No. S/IV/26/04(Chennai Air)/B, dated the 21st February, 2005, by the Additional Director General, Directorate of Revenue Intelligence, Bangalore Zonal Unit, No.772, 100 Feet Road, Indiranagar, Bangalore.

F.NO.437/7/2005-CUS.IV

ANUPAM PRAKASH

UNDER SECRETARY TO THE GOVERNMENT OF INDIA